

20/10/97

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Hon. Mr. Justice B.C. Sakuma VC
Hon. Mr. S.D. Gupta - AM

We have heard the learned
counsel for the parties from the
pleadings it is evident that
the respondents have complied
with the directions given in OA 1285/88.
The learned counsel for the applicant
however submitted that the
compliance has been made
after some delay, and therefore,
the respondents be directed to pay
interest on the amount already
paid with some delay. This
prayer is misconceived in view
of the jurisdiction under the Contempt
of Courts Act, such a direction
can not be given. In view of
the above, no further orders
are called for in the Contempt
petition. It is dismissed. Notices
issued to the respondents are
discharged.

W.C.

B

AM

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VC